

O.A. No. 397 of 2012

S.N.Shroff.....Applicant  
Vs  
Union of India & Ors.....Respondents

Order dated: 03.08.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. S.K.Purohit, Ld. Counsel for the applicant and Ms. S.L.Patnaik, Ld. Counsel appearing for the Respondent-Railways.

2.       Applicant in this O.A. has challenged his transfer from Sambalpur to Titlagarh. In this O.A., he has prayed to direct the Respondents to accommodate him in the present post or any other peripheral stations of Sambalpur.

3.       It is submitted by the Ld. Counsel for the applicant that Respondents have passed the order of transfer without considering the fact that his children are studying in class IX and X in KVS. He submits that he will be satisfied if he is allowed to make representation to the Respondents on the above ground and the Respondents are directed to consider such representation within a stipulated period.

4. 10 Having heard Ld. Counsel for the applicant, without entering into the merit of this case, we allow the applicant to submit representation within seven days hence. Respondents, on receipt of such representation, are directed to consider the same and pass a reasoned order within a period of two weeks therefrom under intimation to the applicant. During this period, no coercive action shall be taken against the applicant.

5. With the aforesaid observation and direction, the O.A. stands disposed of.

6. Copy of this order be sent to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RK